

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATIORDER SHEET
APPLICATION NO.

85 OF 199 8

Applicant(s) Shri Manish Kumar Palit

-VS-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. R.P. Sharma
Mr. A.K. RoyAdvocate for Respondent(s) Mr. A.K. Choudhury,
Addl. C.G.S.C.

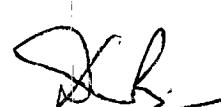
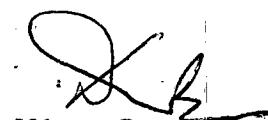
Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. P. of Rs. 50/- deposited vide IPO SD No 029631 Dated 5.5.98 J.W.D. Registrar	20-5-98 20/5/98	Mr. A.K. Roy learned counsel appearing on behalf of the applicant prays for 1 week time to receive instructions. Prayer is allowed. Let this case be listed for Admission on 28-5-98. 69 Member Vice-Chairman
Requisites & copies have been filed.	1m 21/5 28.5.98	There is no representation on behalf of the applicant. Applicant is also not found on repeated calls. The application is dismissed for default. 69 Member Vice-Chairman

26.7.98 Copies of the order
have been sent to the parties
for serving the same to the legal
representatives of the parties.

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85/98

Notes of the Registry	Date	Order of the Tribunal
	24.6.98 3	In view of the order passed in Misc. Petition No.133/98: the original application No.85/98 is restored to file and is fixed for admission on 1.7.98.  Member
		 Vice-Chairman
	nkm 1-7-98 9	On the prayer of Mr.A.K.Roy learned counsel appearing on behalf of the applicant case is adjourned till 8-7-98 for Admission.  Member
		 Vice-Chairman
	lm 2/7 8-7-98 9	Mr.A.K.Choudhury, learned Addl. C.G.S.C. is unable to attend the Tribunal as he is not too well. Mr.A.K.Roy learned counsel appearing on behalf of the applicant prays for short adjournment. We grant 1 week time as a last chance. List it on 15-7-98 for Admission. The Standing Counsel Arunachal Pra- desh has not entered appearance. Mr.A.K. Roy will inform the counsel. Sr.Govern- ment Advocate, Arunachal Pradesh should produce the relevant records.  Member
		 Vice-Chairman
	lm 9/7 15.7.98 8	Mr A.K.Roy, learned counsel for the applicant informs that he gave a letter to the Government Advocate, Arunachal Pradesh intimating that the case would be taken up today for consideration of admission. However, today there is no representation on behalf of the Govt. of Arunachal Pradesh.

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Notes of the Registry	Date	Order of the Tribunal
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15.7.98

Issue notice to the Secretary and Principal Chief Conservator of Forests, Government of Arunachal Pradesh that the case will be taken up on 13.8.98.

Registry to send the notice by speed post.

List on 13.8.98 for admission.

6a

Member



Vice-Chairman

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3-8-98

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On the prayer of Mr.A.K.Ray, learned counsel appearing on behalf of the applicant case is adjourned to 13-8-98 for consideration of Admission.

6a

Member



Vice-Chairman

lm

5/8

13.8.98

The applicant has come against the non consideration of his appointment to the IFS (AGMUT Cadre) though he was selected and his position was at serial No.5. However, the applicant does not know that how many posts were vacant. In this connection the applicant submitted a representation to the Secretary, Environment and Forests, Government of Arunachal Pradesh, Itanagar with a request that the same might be forwarded to the Government of India and by Annexure-4 the said representation was forwarded to the Government of India. However, till now according to the applicant the said representation has not been disposed of.

We have heard Mr A.K.Roy, learned counsel appearing on behalf of the

contd..

Pl. comply order
dated 15.7.98.

18/7/98

17.7.98

Service of Notice
to respondent No.4
issued by Speed Post
on 13.5.8. Df. 17.7.98

Service report on R.No
4 is still awaited

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Notes of the Registry	Date	Order of the Tribunal
	13.8.98	<p>applicant and Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents. On hearing the counsel for the parties we feel it expedient to direct the Secretary to the Government of India, Ministry of Environment and Forests, New Delhi to dispose of the said representation as early as possible at any rate within 3 months from today. If the applicant is still aggrieved by the order of the Secretary he may approach this Tribunal again.</p> <p>The application is disposed of. No order as to costs.</p> <p>60 Member</p>
<p>Received the copy A. Ray Advocate 26.8.98</p> <p>27.8.98 Copies of the order have been sent to the D/Secy for issuing the same to the both parties through Regd. with A.D. A.D.</p> <p>Issued vide D.M. 2454 to 2459 D.M. 1.9.98.</p> <p>KK</p>		<p>pg 17/8</p>